

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF MATHEW EASOW RESEARCH SECURITIES LIMITED

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This is a corrigendum to the Original Public Announcement ("PA") that appeared in this newspaper on Thursday, September 03, 2009 issued by **Microsec Capital Limited**, the Manager to the Offer, on behalf of **Vista Vyapaar Private Limited** (hereinafter referred to as 'Acquirer') in compliance with Regulations 10 & 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto ('Regulations'). The terms used but not defined in this corrigendum shall have the same meaning assigned to them as in PA.

The Shareholders of the Target Company are requested to note the following amendments:

Revised Schedule of Activities

The schedule of activity set forth in the PA is delayed. The originally announced schedule of activity and the revised schedule of activity are as under:

Activity	Day and Date	
	Original Schedule	Revised Schedule
Public Announcement Date	Thursday, September 03, 2009	Thursday, September 03, 2009
Specified Date *	Thursday, October 01, 2009	Thursday, October 01, 2009
Last date for a competitive bid	Thursday, September 24, 2009	Thursday, September 24, 2009
Date by which the Letter of Offer will be despatched to the shareholders of the Target Company	Friday, October 16, 2009	Saturday, November 21, 2009
Offer Opening Date	Wednesday, October 28, 2009	Thursday, November 26, 2009
Last date for revising the offer price / offer size	Thursday, November 05, 2009	Friday, December 04, 2009
Last date for withdrawal by shareholders	Wednesday, November 11, 2009	Thursday, December 10, 2009
Offer Closing Date	Monday, November 16, 2009	Tuesday, December 15, 2009
Date by which the acceptance/ rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be despatched	Tuesday, December 01, 2009	Wednesday, December 30, 2009

** Specified Date is only for the purpose of determining the names of shareholders as on such date to whom the Letter of Offer will be sent and all owners (registered or unregistered) of the shares of the Target Company (except the Acquirer and the Sellers) are eligible to participate in the Offer anytime before the closure of the Offer.*

Benefit of consolidation permitted under Regulation 11(2) of the Regulations

Out of the 5% consolidation permitted under regulation 11(2) of the Regulations, the erstwhile promoters of the Target Company have acquired 0.40% of the equity capital of the Target Company through open market purchases. Therefore, the Acquirer now has the option to purchase a further 4.6% of the equity share capital from the open market.

All other terms and conditions of the offer remain unchanged. The Acquirer accepts full responsibility for the information contained in this Public Announcement and also for the obligations of the Acquirer as laid down in the Regulations.

This public announcement will also be available on the website of SEBI: www.sebi.gov.in

Issued by: Manager to the Offer


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Date: November 24, 2009